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Title: Need to exempt small units from compulsory furnishing of `C' form on inter state sale in Union Territory of Daman and Diu.

SHRI DAHYABHAI VALLABHBHAI PATEL (DAMAN AND DIU): The "C" form has been made compulsory on inter-State sale in Daman where approximately 98 per cent sale is inter-State and the industry shall face great practical difficulty for implementing the same. This may also cause flying of industries from Daman to different respective States which shall hamper the basic idea of the Central Government for promoting industries in backward areas and particularly in a very small area like Daman where goods are manufactured and are only dependent on inter-State sale mostly to individuals.

Sir, here I would like to mention that these industries are contributing to the National exchequer by way of direct and indirect taxes amounting to Rs. 3000 crore approximately and generating employment.

Sir, I feel that after implementation of furnishing of Form "C" compulsory, the small units which are dependent on individuals for their sale in the respective States have no other option but to migrate from Daman.

I humbly request the Ministry of Finance to exempt Union Territory of Daman and Diu from compulsory furnishing of Form "C".